

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR

Date of order: 4-12-1996

CP No.16/96 (OA No. 637/1994)

M.L.Goyal S/o Shri Gajindilal Goyal, aged about 49 years, resident of Jodhpur now a days working as Senior Superintendent Telegraphic Traffic, Office of G.M.T. (West), Jaipur.

.. Petitioner

Versus

1. Shri M.P.Modi, Secretary to the Govt. of India, Ministry of Communications, New Delhi.
2. Shri A.N.Frasad, Chief General Manager (Telecom), Rajasthan Circle, Jaipur.

.. Respondents

Mr. S.K.Jain, counsel for the petitioner  
Mr. M.Refiq, counsel for the respondents

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman  
Hon'ble Mr. O.P.Sharma, Administrative Member

ORDER

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner Shri M.L.Goyal has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985 stating therein that by not stepping up the pay of the petitioner to the same level as that of Shri N.S.Shah within a stipulated period of three months, the respondents have committed contempt of court.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The order of the Tribunal has been fully complied with and a sum of Rs. 58,573/- has been paid to the petitioner. In the circumstances, no case of contempt is made out. This Contempt Petition is, therefore dismissed. Notices issued are discharged.

(O.P.Sharma)

Administrative Member

G.Krishna  
(Gopal Krishna)

Vice Chairman